

**DELHI LEGISLATIVE ASSEMBLY**  
**REVISED LIST OF BUSINESS**

**Monday 21<sup>st</sup> March, 2011/ 30 Phalgun 1932 (Saka)**

**1. Question Hour:** Starred Questions as shown in separate list to be asked and replies given.

**2. Special Mention (Rule 280):** Following Members to raise matters under Rule 280:

- |                             |                           |
|-----------------------------|---------------------------|
| 1. Shri O.P.Babber          | 6. Shri Bharat Singh      |
| 2. Shri Parduymn Rajput     | 7. Shri Mala Ram Gangwal  |
| 3. Shri Sahab Singh Chauhan | 8. Shri Subhash Sachdeva  |
| 4. Dr. S.C.L. Gupta         | 9. Shri Mohan Singh Bisht |
| 5. Shri Kulwant Rana        | 10. Ch. Surender Kumar    |

**3. Papers to be laid on the Table:**

**Smt. Sheila Dikshit, Chief Minister** to lay the Copy of following notifications:

- (i) No.F.3(42)/Fin.(Rev-I)/2010-11/asf/210 dated 26.11.2010 regarding amendment in the First Schedule after the entry at Sl. No. 77 appended to the Delhi Value Added Tax Act, 2004 (Delhi Act 03 of 2005).
- (ii) No.F.14(5)/LA-2010/ulaw/359 dated 31.12.2010 regarding Delhi value Added Tax (Amendment) Act, 2010 (Delhi Act 12 of 2010).
- (iii) No.F.12(9)/Fin.(Rev-I)/2010-11/DS-II/09 dated 05.01.2011 regarding exemption of Luxury Tax to be provided in the Hotel for Pravasi Bhartiya Divas, 2011.
- (iv) No.F.3(44)/Fin.(Rev-I)/2010-11/asf/1 dated 05.01.2011 regarding amendment in the Sixth Schedule appended to the Delhi Value Added Tax Act, 2004 (Delhi Act 03 of 2005).
- (v) No.F.3(43)/Fin.(Rev-I)/2010-11/DS-II/33 dated 19.01.2011 regarding amendment in the First Schedule after the entry at Sl. No. 78 appended to the Delhi Value Added Tax Act, 2004 (Delhi Act 03 of 2005).
- (vi) No.F.3(10)/Fin.(T&E)/2009-10/asf/5 dated 24.01.2011 regarding amendment in the Fifth Schedule after the entry at Sl. No. 1 appended to the Delhi Value Added Tax Act, 2004 (Delhi Act 03 of 2005).
- (vii) No.F.3(29)/Fin.(T&E)/2009-10/asf/6 dated 31.01.2011 regarding commencement of the Delhi Value Added Tax (Amendment) Act, 2010 w.e.f 1<sup>st</sup> day of Feb, 2011.
- (viii) F.12/01/2006/AR/12379-578/C dated 29.11.2010 regarding appointment of Shri Shanti Kumar Jain (IPS) as Whole Time Member, Public Grievances Commission, Govt. of NCT of Delhi.

**4. Introduction of Bill:**

Smt. Sheila Dikshit, Chief Minister to introduce, **“The Delhi Geo-Spatial Data Infrastructure (Management, Control, Administration, Security and Safety) Bill, 2011 (Bill No. 02 of 2011)”** with the leave of the House.

**5. Consideration and Passing of Bill:**

Smt. Sheila Dikshit, Chief Minister to move that **“ The Delhi Value Added Tax (Amendment) Bill, 2011 (Bill No. 01 of 2011)”** introduced on 17<sup>th</sup> March, 2011 be taken into consideration.  
Also to move that the Bill be passed.

**6. Motion of Thanks on Lt. Governor’s Address:**

Further Discussion on the following Motion of Thanks moved on 16<sup>th</sup> March, 2011 by Dr. Narender Nath and seconded by Shri Anil Bhardwaj:

“ That this House expresses its gratitude to Hon’ble Lt. Governor for his address delivered to the Assembly on 15<sup>th</sup> March, 2011.”

**Delhi**  
**21<sup>st</sup> March, 2011**

**P.N.Mishra**  
**Secretary**